

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1183/94

Transfer Application No:

DATE OF DECISION: 22.11.1994

Shri S.U.Choudhari Petitioner

Shri S.P.Kulkarni Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO


(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(3)

DA.NO. 1183/94

Shri Sambhaji Uttamrao Choudhari ... Applicant
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri S.P.Kulkarni
Advocate
for the Applicant

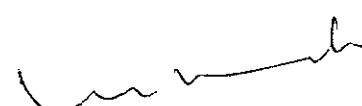
Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 22.11.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Kulkarni for the applicant and Shri Masurkar for the respondents. Though it is true that the applicant's son who is aged six years is a handicapped child and under the rules of guidance this has to be taken into consideration while effecting transfers, what is being urged is that the child has to be carried to school and brought back and this would not be possible if the applicant is transferred during the academic session to Panaji. There is no answer to the query that the applicant's wife who resides at Pune would be able to do this job. In the circumstances, the grievance does not appear to be well-founded. The application is disposed of with the direction that the applicant may not be asked to hand-over at Pune till the end of December, 1994.


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.